

ARMS (SECOND AMDT.) RULES UNDER ARMS ACT, 1959 AND NOTIFICATIONS UNDER ALL INDIA SERVICES ACT, 1951.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND IN THE DEPARTMENT OF PERSONNEL (SHRI RAM NIWAS MIRDHA): I beg to lay on the Table—

- (1) A copy of the Arms (Second Amendment) Rules, 1973 (Hindi and English versions) published in Notification No. G.S.R. 947 in Gazette of India dated the 8th September, 1973, under sub-section (3) of section 44 of the Arms Act, 1959. [Placed in library. See No. LT-5682/73.]
- (2) (i) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951:—
 - (a) The Indian Police Service (Pay) Eighth Amendment Rules, 1971 published in Notification No. G.S.R. 2015 in Gazette of India dated the 25th December, 1971.
 - (b) All India Services (Death-cum-Retirement Benefits) Amendment Rules, 1972, published in Notification No. G.S.R. 390 in Gazette of India dated the 1st April, 1972.
 - (c) The All India Services (Death - cum - Retirement Benefits) Second Amendment Rules, 1972, published in Notification No. G.S.R. 858 in Gazette of India dated the 22nd July 1972.
 - (d) The Indian Administrative Service (Pay) Tenth Amendment Rules, 1972, published in Notification No. G.S.R. 1044 in Gazette of India dated the 2nd September, 1972. [Placed in library. See No. LT-5683/73.]

(e) The Indianu Forest Service (Appointment by Promotion) Amendment Regulations, 1973, published in Notification No. G.S.R. 479 (E) in Gazette of India dated the 24th October, 1973.

(ii) A statement (Hindi and English versions) showing reasons for delay in laying the Notifications mentioned at (a) to (d) above. LT-5684/73.]

[Placed in library. See No.

NOTIFICATIONS UNDER ESSENTIAL COMMODITIES ACT, 1955

THE DEPUTY MINISTER IN THE MINISTRY OF INDUSTRIAL DEVELOPMENT (SHRI ZIAUR RAHMAN ANSARI): I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—

- (1) S.O. 526(E) published in Gazette of India dated the 29th September, 1973 declaring coir fibre extracted from coconut husk to be an essential commodity.
- (2) The Coconut Husks Control Order, 1973, published in Notification No. S.O. 527(E), in Gazette of India dated the 29th September, 1973. [Placed in library. See No. LT-5685/73.]

श्री प्रदल बिहारी वाजपेयी (स्वालयर)
 अध्यक्ष महोदय, अभी आप ने श्री रामनिवामः
 मिर्चा को सभा-पटल पर कुछ कागज
 रखने के लिये बुलाया था। मुझे यह पता
 नहीं है—श्री मिर्चा केन्द्र में भी मंत्री हैं
 और राजस्वान में भी मंत्री हैं—दोनों जगह
 मंत्री कैसे रह सकते हैं ?

अध्यक्ष महोदय : अभी तो वहाँ नहीं
 गये हैं ।